

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 272/TT/2025

Subject : Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Madurai-Trivandrum 400 kV D/C Transmission System in Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 13 others.

Petition No. 345/TT/2025

Subject : Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Common Transmission Scheme associated with ISGS in Nagapattinam Cuddalore area of Tamil Nadu part A1(a) in Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 13 others.

Petition No. 187/TT/2025

Subject : Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 400 kV line bays at Bhiwani Sub-station for termination of 400 kV Babai-Bhiwani D/C Line under Provision of 400 kV Line bays at Bhiwani (PG) in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 others.



Petition No. 196/TT/2025

Subject : Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 50 MVAR Line Reactor at Jaipur (South) in 400 kV D/C Kota - Jaipur (South) line (Part of 400 kV D/C RAPP- Jaipur TL) utilized as Bus Reactor at Jaipur (South) Sub-station and Asset-II: 400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur (South) (Part of RAPP-Jaipur (S) 400 kV D/C line with one Ckt LILLO at Kota) under Transmission System associated with RAPP 7 & 8, Part-B? in Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 11 others.

Petition No. 215/TT/2025

Subject : Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-VIII in Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 others.

Petition No. 193/TT/2025

Subject : Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme- XXIII in Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 others.

Petition No. 385/TT/2025

Subject : Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Establishment of Fibre Optic communication system in Northern Region.



Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 others.

Petition No. 203/TT/2025

Subject : Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Northern Region System Strengthening Scheme-XXVII.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 14 others.

Petition No.204/TT/2025

Subject : Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission Asset: RAPP Kota 400 kV D/C line (part of RAPP-Jaipur (South) 400 kV D/C line with one ckt LILoed at Kota) along with associated bay at Kota under Transmission System associated with Rapp 7 and 8 Part-A.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 others.

Petition No.186/TT/2025

Subject : Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV S/C Chamera II Pooling Station Transmission Line, 400/220 kV GIS Pooling Station at Rajera with 400/220 kV 315 MVA ICT-I and ICT-II under Chamera II System and 400 kV S/C Chamera II Pooling Station Transmission Line, 400/220 kV GIS Pooling Station at Rajera with 80 MVar Bus Reactor at Pooling Point under Chamera II System in Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 others.



Date of Hearing : **22.04.2025**

Coram : Shri Ramesh Babu V., Member.
Shri Harish Dudani, Member.

Parties Present : Shri Shryeshth Sharma, Advocate, NRSS & RPVPL
Shri Anant Singh Ubeja, Advocate, NRSS & RPVPL
Shri Manav Bhatia, Advocate, NRSS & RPVPL
Shri Naman Saraswat, Advocate, NPCIL
Ms. Shrinkhla Tiwari, Advocate, NPCIL
Shri Mohd. Mohsin, PGCIL
Shri V.C. Shekhar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri G. Vijay, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Nitish Kumar, PGCIL
Ms. Ashita Chauhan, PGCIL
Shri Ashish Alankar, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

The above matters were heard through virtual hearing

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2. The representative of the Petitioner submitted that the Petitioner could not file the complete pleadings in Petition No. 272/TT/2025 as PGCIL is yet to file the Revised Cost Estimate-III (RCE-III) and, therefore, prayed to grant four weeks' time to file the same.

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3. The learned counsel for Respondent No.16, NPCIL, submitted that the Petitioner may be directed to serve complete copy of the Petition along with annexures and prayed to grant four weeks' time to file reply in the matter.

4. After hearing the learned counsels for the Parties and the representatives of the Petitioners in aforesaid matters, the Commission directed as under:

(a) The Petitioner to file the requisite information in the aforesaid matters as called vide Technical Validation Letters dated 11.4.2025, within a week, with a copy to the Respondents;

(b) The Petitioner to file the copy of the RCE-III, in Petition No. 272/TT/2025, within four weeks.



(c) The Respondents including Respondent No.16, NPCIL, to download the complete pleadings in Petition No.196/TT/2025 from the CERC e-filing portal and file their respective replies within four weeks within an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. Considering the submissions made by the learned counsels for the Respondents and the representatives of the Petitioners in the above matters, the Commission directed the Parties to complete the proceedings within the stipulated timelines.

6. The Petitions will be listed for hearing on **30.5.2025**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

